

COMMITTEE ON SUBORDINATE  
LEGISLATION

SIXTH REPORT

SHRI MOOLCHAND DAGA (Pali):

I beg to present the Sixth Report, (Hindi and English versions) of the Committee on Subordinate Legislation.

MR. DEPUTY-SPEAKER: Now, Bill to be introduced....

SHRI JYOTIRMOY BOSU (Diamond Harbour): I just wanted to make a mention....

MR. DEPUTY-SPEAKER: Let the hon. Minister seek leave first.

SHRI KRISHNA CHANDRA HALDER (Durgapur): I have also given notice to oppose the introduction.

12.04 hrs.

DISTURBED AREAS (SPECIAL  
COURTS) AMENDMENT BILL\*

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): Sir, I beg to move for leave to introduce a Bill to amend the Disturbed Areas (Special Courts) Act, 1976.

MR. DEPUTY-SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to amend the Disturbed Areas (Special Courts) Act, 1976"

SHRI SATISH AGARWAL (Jaipur): Why encroach on the area of the States?

(Interruptions)

MR. DEPUTY-SPEAKER: Introduction to be opposed.

Shri Jyotirmoy Bosu.

MR. DEPUTY-SPEAKER: Mr. Jyotirmoy Bosu: You will not take more time because the Home Ministry's Demands are going on.  
(Interruptions)

SHRI ATAL BIHARI VAJPA-YEE: (New Delhi): What is the urgency of this Bill? People would like to have a detailed discussion on it. Let it be postponed. (Interruptions)

MR. DEPUTY-SPEAKER: It is for the Minister.

श्री जल सिंह : डिप्टी स्पीकर साहब, इस बिल की अर्जेन्सी के प्रति जो नोट मैंने दिया है वह आनरेबल मेम्बर साहबान ने पढ़ा होगा। उसको पढ़ने से मेम्बर साहबान की तसल्ली नहीं होती तो मैं इतनी प्रार्थना करना चाहता हूँ कि ऐसी बातों के लिए यह जरूरी नहीं होता कि कहीं कोई वाक्या हो गया है इसलिए इसको नहीं करना चाहिए। आग लगने के बाद फायर ब्रिगेड तैयार नहीं किया जाता। फायर ब्रिगेड हर वक्त तैयार रहना चाहिए। वहीं पर आग लग जाए उस वक्त फायर ब्रिगेड तैयार किया जाए तो आग को बुझा नहीं सकते हैं। (व्यवधान) इसकी असल में जरूरत है। ज्योतिर्मय बसु जी की बात मैं नहीं समझ सका कि वे क्या कहना चाहते हैं लेकिन मैं आनरेबल मेम्बरान से प्रार्थना करूँगा कि यह एक बहुत इन्नोसेंट अमेन्डमेन्ट है। (व्यवधान) मेम्बर साहबान अगर ध्यान से इसको देखेंगे... (व्यवधान)

SHRI ATAL BIHARI VAJPA-YEE: We are not discussing the merits at this stage. So, he need not go into the merits.

MR. DEPUTY-SPEAKER: They suggest that since we are discussing the Demands of the Home Ministry, this can be introduced tomorrow.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): Let the Bill be introduced today and the objections can be heard tomorrow.

श्री जल सिंह: इस बिल के इंट्रोडक्शन पर, मैं नहीं समझता इतनी बहस करने की जरूरत है।

MR. DEPUTY-SPEAKER: Introduction and opposition have to be taken together. They have expressed a feeling that since we are discussing the Demands of the Home Ministry this can be taken up tomorrow. I would like to know the opinion of the Minister.

श्री जल सिंह : डिप्टी स्पीकर साहब, मैंने बिल इंट्रोड्यूस कर दिया है, आप अगर चाहें तो आब्जेक्शन कल सुन लें और आब्जेक्शन सुनने के बाद यह हाउस जो भी फैसला देगा वह मैं मंजूर कर लूंगा। लेकिन अब मैं इसको वापिस ले लूँ यह नहीं हो सकता है। मैंने बिल इंट्रोड्यूस कर दिया है, इंट्रोडक्शन के बाद आप आब्जेक्शन चाहें तो आज सुन लें या चाहें तो कल सुन लें।

MR. DEPUTY-SPEAKER: Introduction and opposition have to be taken up together. (Interruptions)

SHRI SATISH AGARWAL: He has simply sought permission. You do not put the motion to vote. Then, it will go over to tomorrow.

श्री स ह : लेकिन आब्जेक्शन कल कर सकते हैं, बिल का इंट्रोडक्शन तो हो गया है वह दोबारा नहीं होगा (उद्बोधन)

MR. DEPUTY-SPEAKER: You are only asking for permission to introduce the Bill.

श्री जल सिंह : I am asking for permission यह मैंने कह दिया है। जो डिमाण्ड मैंने करी उस पर हाउस से फैसला लेना है।

मेरी डिमाण्ड पर आब्जेक्शन सुनने के बाद आप हाउस से फैसला लेंगे, वह जो भी फैसला दे लेकिन मुझे दोबारा इंट्रोड्यूस करने की इजाजत मांगनी नहीं पड़ेगी।

MR. DEPUTY-SPEAKER: After a motion....

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I am on a point of order.. That should be heard first. My point of order is that the hon. Home Minister in his wisdom has taken the House into confidence and said that the country is in flames and that is why he wants the fire brigade. While he introduces the Bill, he has to tell the House as to what are his agonies, because of which the Bill should be introduced today itself, and not even tomorrow. The fire brigade is called when there is a fire. According to him, the country is on fire. We would like to know the details of the fire, because of which he wants the Bill to be introduced.

SHRI ATAL BIHARI VAJPAYEE: Not even a Calling Attention motion was fixed for today, because we would like to give time to the House to discuss the Demands of the Home Ministry, which has to be over by 6 O'Clock. What is the urgency that this Bill should be introduced today? (Interruptions)

SHRI VIKRAM MAHAJAN: The relevant rule is 72. Whether it has to be simultaneously or not is not the point. The rule reads:

"If a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, brief statements from the member who opposes the motion and the member who moved the motion, may, without further debate, put the question :

Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House,

(Shri Vikram Mahajan)  
the speaker may permit a full discussion thereon...."

MR. JYOTIRMOY BOSU: That is our point. This House is not competent.

SHRI VIKRAM MAHAJAN: "Provided further that the Speaker shall forthwith put to vote the motion for leave to introduce a Finance Bill or an Appropriation Bill."

Once the Minister has asked your permission to introduce the Bill and he has read out the relevant motion, if some members are opposing it, there is no bar in the rule that the objection cannot be heard the next day or.... (Interruptions) There is no provision; that is all what I say.

MR. DEPUTY-SPEAKER: I would make it clear that when a Bill is sought to be introduced, if objections are raised, only after the objections are disposed of it can be introduced. That is clear; it has to be simultaneous. The rule is very clear. It says of a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, brief statements from the member"; that means, it is related, when it is being opposed.

श्री जल सिंह उपाध्यक्ष महोदय,  
मैंने आपसे प्रार्थना की है कि मैं यह एक बिल इंट्रोड्यूस करना चाहता हूँ। इसके लिए कल आपको दोबारा रिक्वेस्ट करने की बात नहीं है। यह आपने हाउस से परमीशन लेनी है कि क्या इंट्रोड्यूस करने की इजाजत दें या नहीं दें। ब्राज्जैकशन सुनने के बाद पूछ लीजिए, अगर आप यह चाहते हैं कि ब्राज्जैकशन सुनने के लिए कल सुने जायेंगे, ब्राज्जैकशन का जवाब भी मैं कल दूंगा और इंट्रोड्यूस करने के लिए हाउस की मंजूरी आप कल लें लें, लेकिन दोबारा रिक्वेस्ट करने की जरूरत मैं नहीं समझता।

SHRI ATAL BIHARI VAJPAYEE:  
Permission has not been given.

MR. DEPUTY SPEAKER: The introduction of the Bill will be carried forward till tomorrow.

12.15 hrs.

#### MATTERS UNDER RULE 377

(i) NEED TO UTILISE ANIMAL-POWER FOR ADDITIONAL SOURCES OF ENERGY TO UPLIFT THE RURAL SECTOR.

DR. VASANT KUMAR PANDIT: (Rajgarh): In the current crisis period of energy, the attention of the Government is not yet fully attracted to the vast available animal energy to an agricultural country like India. No doubt we are going too fast with modern technology, but in a country like India full of imbalances, there has been no serious attempt to co-ordinate man-work animals and development which is more relevant. It is very clear that the animal system in the country is very much responsible for milk and allied products, meat, draught power, agricultural operations and rural transportation and trade in hides and bones. It is a very sorry state of affairs that the Government has neglected this age-old source of energy and coordinated power potential.

In a recent conference, the Indian Institute of Management, the Department of Science and Technology, the UN Conference on New and Renewable Sources of Energy and the FAO have jointly suggested to the Management of Animal Energy as a viable source of linkage non-animal and power.

Today we have a population of 80 million worth animals which on a minimum generation of 1 Horse Power energy input will give 40 million HP which is equal to 30,000 MW of electrical power. Against this, the installed capacity on the National Power sector is only 26,000 MW today. What a gross negligence to tap this available source of energy with which the